

**Title:** Need to set up a Bench of High Court at Trivandrum, Kerala.

SHRI V.S. SIVAKUMAR (THIRUVANANTHAPURAM): I would like to bring to your kind notice that the long pending demand of people of Southern parts of Kerala for establishment of a High Court Bench having the filing power at the capital city, Trivandrum. It is pertinent to mention here that Kerala is the only State without there being a High Court functioning from the State capital, unlike other States in India. It is understood that in the year 1995, the Government of Kerala had made a proposal for establishing a Bench of High Court at the State capital – Trivandrum. Establishment of such Bench of High Court having the filing power would help the State Government machinery and also a sizeable number of litigants from the southern part of Kerala. Now the State Government is undergoing a critical financial crisis and all the Government machineries are struggling hard to overcome the financial crisis. The establishment of the High Court Bench at Trivandrum would help the Government as well as the people of the southern part of Kerala. I, therefore, request the Government to take immediate steps to establish a High Court Bench at Trivandrum.